

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2167**  
ANSWERED ON 11/03/2026

**OBJECTIVES AND KEY FEATURES OF RGSA**

2167# SHRI RAJENDRA GEHLOT:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the objectives and key features of the revamped Rashtriya Gram Swaraj Abhiyan (RGSA) being implemented over the last three years, along with the district-wise detail of the projects launched under this scheme in the State of Rajasthan;
- (b) the total financial expenditure in the country, State-wise and the district-wise details of the funds released and utilized so far in the State of Rajasthan during last five years; and
- (c) whether any evaluation or review mechanism has been established to assess the performance of the revamped scheme, if so, the details thereof and if not, the reasons therefor?

**ANSWER**

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a) and (b) The major objectives and key features of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) are as follows:

- i. Develop the capacity of elected representatives of PRIs for leadership Roles to enable the Gram Panchayats to function effectively as the third tier of Government.
- ii. Strengthening Gram Sabhas to function effectively as the basic forum of people's participation within the Panchayat system.
- iii. Promote e-governance and other technology-driven solutions to enable good governance in Panchayat administrative efficiency and improved service delivery with transparency and accountability;
- iv. Promote devolution of powers and responsibilities to Panchayats according to the spirit of the Constitution and the PESA Act 1996; etc.

Revamped RGSA is demand-driven in nature. Funds are released to States/UTs based on the respective Annual Action Plan approved by the Central Empowered Committee (CEC) and

the pace of expenditure. Release also requires submission of the requisite documents, such as the utilization certificate and auditor's report, etc. Funds must be used only for approved components, as prioritized by the State. State/UT-wise, year-wise funds released and expenditure, including for the State of Rajasthan, since the launch of Revamped RGSA, are enclosed as **Annexure-I**. District-wise information is not maintained centrally.

(c) Yes, Sir. The implementation of RGSA is regularly reviewed through Training Management Portal (TMP), meetings/video conferences, field visits by officials of the Ministry, as well as pre-CEC meetings. The Central Empowered Committee also reviews the implementation of the Revamped RGSA while approving the Annual Action Plans of States/UTs.

To assess effectiveness and identify measures to strengthen Panchayati Raj Institutions, an external evaluation of the Revamped RGSA was undertaken by the Institute of Rural Management, Anand (IRMA). The evaluation indicates that the scheme's structured, multi-layered capacity-building approach, combining classroom/thematic modules, exposure visits, and digital learning, has enhanced PRI capacities in Panchayat operations, planning, and implementation (including GPDP), digital governance, citizen engagement, and financial management. Post-training assessments record measurable gains in knowledge and practices, supporting effective local governance and the localization of SDGs.

In addition, NITI Aayog has commissioned an independent assessment study of RGSA to provide complementary evidence on outcomes. The study has observed that RGSA has made a significant contribution to strengthening governance capacity at the grassroots level. The scheme has also substantially advanced several cross-cutting themes, including accountability, transparency, gender mainstreaming, effective use of digital infrastructure, and convergence.

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**ANNEXURE-I**

**Annexure refers to the reply to Part (a) and (b) of the Rajya Sabha Unstarred Question  
No. 2167 to be answered on 11/03/2026**

**State/UT-wise Fund Release and Expenditure from 2022-23 to 2025-26**

**(Rs. in crore)**

S. N.	States/UTs	2022-23		2023-24		2024-25		2025-26	
		Funds Released	Fund utilized (as on 28.02.2026)						
1	Andaman & Nicobar Islands	0.00	1.03	0.79	1.28	2.12	1.18	1.00	1.81
2	Andhra Pradesh	0.00	5.62	0.00	21.35	2.52	59.64	30.00	35.02
3	Arunachal Pradesh	108.69	132.45	72.09	89.97	70.00	77.94	52.00	54.04
4	Assam	55.29	95.15	77.70	91.41	60.00	71.87	55.71	57.22
5	Bihar	33.37	70.07	25.00	51.81	0.00	75.08	35.00	35.69
6	Chhattisgarh	0.00	29.52	17.57	22.25	16.50	34.12	30.00	29.70
7	Dadra & Nagar Haveli and Daman & Diu	1.14	4.50	1.00	0.38	1.00	0.24	1.25	1.71
8	Goa	0.00	1.12	0.89	1.00	1.35	1.29	1.00	1.29
9	Gujarat	0.00	0.01	0.00	1.28	0.00	15.48	7.50	10.62
10	Haryana	0.00	3.06	0.00	8.84	5.00	8.22	17.50	29.17
11	Himachal Pradesh	60.65	37.49	19.31	69.30	27.21	42.94	14.00	18.77
12	Jammu & Kashmir	40.00	57.75	65.00	98.61	65.00	57.89	50.00	64.34
13	Jharkhand	0.00	18.44	31.00	25.95	0.00	26.47	15.00	21.62
14	Karnataka	36.00	25.67	20.00	39.02	16.25	49.53	20.00	22.81
15	Kerala	30.40	23.13	10.00	37.04	10.00	32.65	18.00	20.63

16	Ladakh	0.00	1.52	1.00	0.80	0.00	0.58	0.50	0.21
17	Lakshdweep	0.00		0.00		0.00		0.00	0
18	Madhya Pradesh	28.00	145.17	32.17	74.16	40.00	96.82	42.00	64.09
19	Maharashtra	37.84	129.03	116.12	194.26	80.00	134.79	53.00	80.52
20	Manipur	8.63	3.31	9.56	8.34	0.00	3.91	3.55	8.95
21	Meghalaya	0.00	6.41	6.00	6.26	8.00	7.60	7.50	4.64
22	Mizoram	14.27	25.48	10.00	15.64	12.00	19.63	15.00	17.68
23	Nagaland	0.00	0.00	10.00	5.46	10.00	15.32	10.00	11.21
24	Odisha	11.40	24.83	27.33	44.22	20.00	60.15	55.00	80.26
25	Puducherry	0.00		0.00		0.00		0.00	0
26	Punjab	34.25	42.91	10.00	23.06	5.00	23.89	30.00	34.02
27	Rajasthan	0.00	32.53	21.72	40.12	15.00	30.88	10.00	22.96
28	Sikkim	6.01	4.98	6.00	7.90	7.00	7.19	3.00	4.28
29	Tamil Nadu	25.42	8.53	0.00	25.98	45.00	63.69	20.00	51.67
30	Telangana	0.00	3.19	20.00	20.47	0.00	8.99	3.00	24.83
31	Tripura	9.80	3.76	7.43	10.96	10.00	20.24	30.00	27.16
32	Uttar Pradesh	85.05	96.33	84.13	158.95	38.77	180.84	20.24	53.35
33	Uttarakhand	42.48	57.15	64.67	66.29	50.00	63.72	40.00	26.77
34	West Bengal	4.28	50.89	33.69	57.32	52.68	82.56	40.00	71.09
	<b>Sub-Total</b>	<b>672.97</b>		<b>800.17</b>		<b>670.40</b>		<b>730.75</b>	
	Other Implementing Agency	10.01	10.01	14.69	14.69	23.77	23.77	20.78	20.58
	<b>Total</b>	<b>682.98</b>	<b>1151.04</b>	<b>814.86</b>	<b>1334.37</b>	<b>694.17</b>	<b>1399.11</b>	<b>751.53</b>	<b>1008.71</b>

**Fund utilization includes the Central Share the figure of FY 2025-26 comprise funds released through SNA module till 30<sup>th</sup>June 2025 and SNA SPARSH since 1<sup>st</sup>July 2025, the State Share, and the unspent balance of the previous year. Funds released represent the Central Share only. For FY 2025–26, the releases comprise funds through both SNA and SNA-SPARSH.**